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PB-AKG/1A/11.00

RAJYA SABHA

Friday, the 29th November, 2024 / Agrahayana 8, 1946 (Saka)

The House met at eleven of the clock,

MR. CHAIRMAN *in the Chair.*

BIRTHDAY GREETINGS

MR. CHAIRMAN: Hon. Members, I am pleased to extend greetings to hon. Members of Parliament, Dr. Bhim Singh whose birthday is tomorrow, the 30th of November; and Shri Sanjay Kumar Jha whose birthday is on Sunday, the 1st of December.

Dr. Bhim Singh is serving his first term in this august House since April, 2024, representing the State of Bihar. He has served two consecutive terms in the Bihar Legislative Council (2006 to 2015) and held key Ministerial portfolios, including Rural Works, Panchayati Raj, Industries and Road Construction. He had served as a Mechanical Engineering Lecturer in Government Polytechnic, Bihar. He is also a graduate in Law and a Doctorate in Labour Studies. He has authored several books, one of them being ‘*Mahan Karmayogi: Jananayak Karpoori Thakur*’, honouring the life

and legacy of *Jananayak Bharat Ratna Karpoori Thakurji*, and this has earned a special place in literary circles.

Hon. Members, I vividly remember, in April this year, Dr. Bhim Singh took oath as a Member of Rajya Sabha in Sanskrit. Married to Shrimati Malti Singh, and the couple is blessed with daughters, Neha and Nisha.

Hon. Members, on my own and your behalf, I wish him a happy, long and healthy life and extend greetings to his family members.

Shri Sanjay Kumar Jha is serving his first term in this august House since April 2024, representing the State of Bihar. He is currently the floor leader of Janata Dal (United) and serves as the Chairperson of the Committee on Transport, Tourism and Culture. He is a post-graduate in Medieval History from the prestigious Jawahar Lal Nehru University.

Shri Sanjay Jha served two terms in Bihar Legislative Council (2006 to 2012 and 2019 to 2024) and held key Ministerial roles in Water Resources and Information & Public Relations. During his tenure, he oversaw transformative projects like the Ganga Water Supply Scheme and the construction of India's largest rubber dam at Vishnupad temple, ensuring

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year-round water availability in the Falgu river. A champion of *Mithila's* cultural heritage, hon. Members, I noticed joy on his face when the Constitution was released in *Maithili* language on 26th November.

Married to Shrimati Enakshi Jha, the couple is blessed with son, Aadi, and daughters, Satya and Adya.

Hon. Members, on my own and your behalf, I wish him a happy, long and healthy life and extend greetings to his family members.

(Ends)

(Followed by 1b/NBR)

NBR-PSV/1B/11.05

MR. CHAIRMAN: Now, Papers to be laid on the Table.

PAPERS LAID ON TABLE

SHRI JITIN PRASADA: Sir, I lay on the Table—

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), issued under Section 3 and Section 5 of the Foreign Trade (Development and Regulation) Act, 1992: -

(1) S.O. 3027(E)., dated the 29th July, 2024, regarding export of

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Non-Basmati White Rice under ITC(HS) Code 10063090 to Namibia through National Cooperative Exports Limited (NCEL).

- (2) S.O. 3069(E)., dated the 1st August, 2024, regarding inclusion of Kandla and Vishakhapatnam Sea Ports for Export of Essential Commodities to Maldives during FY 2024-25.
- (3) S.O. 3503(E)., dated the 20th August, 2024, amending Export Policy of De-Oiled Rice Bran.
- (4) S.O. 3509(E)., dated the 20th August, 2024, regarding Export of Non-Basmati White Rice under ITC(HS) code 10063090 to Malaysia through National Cooperative Exports Limited (NCEL).
- (5) S.O. 3764(E)., dated the 3rd September, 2024, regarding Export of Red Sanders wood by Forest, Environment & Climate Change Department, Government of Odisha - Extension of time.
- (6) S.O. 3797(E)., dated the 4th September, 2024, amending Import Policy condition for Raw Pet Coke and Calcined Pet Coke under Chapter 27 of Schedule—I (Import Policy) of ITC (HS) 2022.
- (7) S.O. 3946(E)., dated the 14th September, 2024, extending Import Period for Yellow Peas under ITC(HS) Code 07131010 of Chapter 07 of ITC (HS) 2022, Schedule —I (Import Policy).
- (8) S.O. 3947(E)., dated the 14th September, 2024, amending Export policy conditions of onions.
- (9) S.O. 3960(E)., dated the 18th September, 2024, amending Import Policy Condition under ITC (HS) 08028010 of Chapter 08

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of ITC (HS) 2022, Schedule-I (Import Policy).

- (10) S.O. 4260(E)., dated the 30th September, 2024, amending Export Policy of Non-Basmati White rice under HS Code 1006 30 90.
- (11) S.O. 4541(E)., dated the 16th October, 2024, imposing Minimum Import Price on Synthetic Knitted Fabrics up to 31st December 2024.
- (12) S.O. 4542(E)., dated the 16th October, 2024, amending import policy of parts of lighter Covered under CTH 9613 of Chapter 96 of Schedule -I (Import Policy) of ITC (HS) 2022.
- (13) S.O. 4549(E)., dated the 16th October, 2024, amending Export Policy condition of Cough Syrup under Chapter 30 of Schedule-II (Export Policy) of ITC (HS) 2022.
- (14) S.O. 4555(E)., dated the 17th October, 2024, regarding streamlining of Halal Certification Process for Meat and Meat Products.
- (15) S.O. 4641(E)., dated the 23rd October, 2024, amending Export Policy of Non-Basmati Rice under HS code 1006 30 90.
- (16) S.O. 4643(E)., dated the 23rd October, 2024, regarding procedure for export of sesame seeds to the United States of America (USA).

II. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department of Commerce) Notification No. S.O. 3746(E)., dated the 3rd September, 2024, amending Appendix 3 (SCOMET items) to Schedule - 2 of ITC (HS) Classification of Export and Import Items, 2018, issued

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under Section 3 and Section 14A of the Foreign Trade (Development and Regulation) Act, 1992.

III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce), issued under Section 5 of the Foreign Trade (Development and Regulation) Act, 1992: -

- (1) S.O. 4867(E)., dated the 11th November, 2024, extending RoDTEP scheme for exports made from DTA Units and AA/EOU/SEZ Units.
- (2) S.O. 4712(E)., dated the 29th October, 2024, regarding alignment of RoDTEP Schedule consequent to changes in the First Schedule of Customs Tariff Act *w.e.f.* 01.10.2024.

IV. A copy (in English and Hindi) of the Ministry of Commerce and Industry (Department for Promotion of Industry and Internal Trade) Notification No. G.S.R. 633(E)., dated the 14th October, 2024, publishing the Explosives (Amendment) Rules, 2024, under sub-section (8) of Section 18 of the Explosives Act, 1884.

V. A copy each (in English and Hindi) of the following papers, under sub-section (4) of Section 37 and sub-section (3) of Section 39 of the Special Economic Zones Act, 2005: -

- (a) Annual Report and Accounts of the Cochin Special Economic Zone Authority (CSEZA), Cochin, Kerala for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Administrative Report and Accounts of the Visakhapatnam Special Economic Zone Authority (VSEZA), Visakhapatnam, Andhra Pradesh, for the year 2023-24, together with the

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Auditor's Report on the Accounts.

(c) Statements by Government accepting the above Reports.

VI. A copy each (in English and Hindi) of the following papers: -

(a) Annual Report and Accounts of the Central Pulp and Paper Research Institute (CPPRI), Saharanpur, Uttar Pradesh, for the year 2023-24, together with the Auditor's Report on the Accounts.

(b) Review by Government on the working of the above Institute.

श्री भागीरथ चौधरी : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:-

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), under sub-section (6) of Section 3 of the Essential Commodities Act, 1955: -

(1) S.O. 3723(E)., dated the 2nd September, 2024, authorizing the manufacturers of Fermented Organic Manure and Liquid Fermented Organic Manure, as mentioned therein, to sell in bulk directly to farmers for a period of three years from the date of publication of the notification in official Gazette.

(2) S.O. 3922(E)., dated the 12th September, 2024, publishing the Fertiliser (Inorganic, Organic or Mixed) (Control) (Fourth) Amendment Order, 2024.

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Agriculture and Farmers Welfare (Department of Agriculture and Farmers Welfare), issued under sub-section (1) of Section 3 of the Destructive Insects and Pests Act, 1914: -

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- (1) S.O. 2221(E)., dated the 10th June, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Eighth Amendment) Order, 2024.
- (2) S.O. 2914(E)., dated the 23rd July, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Tenth Amendment) Order, 2024.
- (3) S.O. 2986(E)., dated the 26th July, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Eleventh Amendment) Order, 2024.
- (4) S.O. 3551(E)., dated the 22nd August, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Twelfth Amendment) Order, 2024.
- (5) S.O. 3890(E)., dated the 11th September, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Thirteenth Amendment) Order, 2024.
- (6) S.O. 4261(E)., dated the 30th September, 2024, publishing the Plant Quarantine (Regulation of Import into India) (Fourteenth Amendment) Order, 2024.

श्री भागीरथ चौधरी : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता

सूचित :-

- I. (1) A copy each (in English and Hindi) of the following papers, under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -
 - (a) Annual Report and Accounts of the Agrinnovate India Limited (AgIn), New Delhi, for the year 2022-23, together with the Auditor's Report on the Accounts and the comments of the

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Comptroller and Auditor General of India thereon.

- (b) Review by Government on the working of the above Company.
- (2) Statement (in English and Hindi) giving reasons for the delay in laying the papers mentioned at (1) above.

II. A copy each (in English and Hindi) of the following papers: -

- (a) Annual Reports and Accounts of the National Academy of Agricultural Sciences (NAAS), New Delhi, for the year 2023-24, together with the Auditor's Report on the Accounts.
- (b) Review by Government on the working of the above Academy.

श्री पवित्र मार्गेरिटा : महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता

हूँ: -

I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Textiles, under Section 13B of the Central Silk Board Act, 1948:

-

- (1) S.O. 3182(E)., dated the 6th August, 2024, notifying the nomination of the person, as mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this Notification.
- (2) S.O. 3861(E)., dated the 9th September, 2024, notifying the nomination of certain members of Lok Sabha, as mentioned therein, having been duly elected to be Member of the Central Silk Board for a period of three years w.e.f. 02.08.2024 or till completion of their term in Lok Sabha, whichever is earlier.
- (3) S.O. 3877(E)., dated the 10th September, 2024, notifying the nomination of certain persons, as mentioned therein, to serve as

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Member of the Central Silk Board for a period of three years from the date of this Notification.

- (4) S.O. 4830(E)., dated the 7th November, 2024, notifying the nomination of the person, as mentioned therein, to serve as Member of the Central Silk Board for a period of three years from the date of this Notification.

II. A copy (in English and Hindi) of the Ministry of Textiles Notification No. S.O. 3642(E)., dated the 28th August, 2024, nominating two Members of Lok Sabha, as mentioned therein, to serve as Member in the National Jute Board for a period of two years from the date of Notification, issued under sub-section 4(b) of Section 3 of National Jute Board Act, 2008.

III. A copy (in English and Hindi) of the Ministry of Textiles Notification No. S.O. 4319(E)., dated the 1st October, 2024, amending the Principal Notification No. S.O. 5459(E), dated the 26th December, 2023, under sub-section (2) of Section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.

IV. A copy each (in English and Hindi) of the following papers under sub-section (1) (b) of Section 394 of the Companies Act, 2013: -

- (a) Fifty-fourth Annual Report and Accounts of the Cotton Corporation of India Limited (CCI), Navi Mumbai, Maharashtra, for the year 2023-24, together with the Auditor's Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.
- (b) Review by Government on the working of the above corporation.

(Ends)

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MR. CHAIRMAN: Message from Lok Sabha. Secretary-General.

MESSAGE FROM LOK SABHA

SECRETARY-GENERAL: Sir, with your kind permission, I rise to report that the Lok Sabha, at its sitting held on 28th November, 2024, has adopted the following Motion regarding extension of time for presentation of the Report of the Joint Committee of the Houses on the Wakf (Amendment) Bill, 2024:

“That this House do extend time for the presentation of the Report of the Joint Committee on the Wakf (Amendment) Bill, 2024, up to the last day of Budget Session, 2025.”

(Ends)

STATEMENTS RE. IMPLEMENTATION OF FIFTY-THIRD, FIFTY-FOURTH AND FIFTY-FIFTH REPORTS OF DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON LABOUR, TEXTILES AND SKILL DEVELOPMENT

वस्त्र मंत्रालय में राज्य मंत्री (श्री पबित्र मार्गेरिटा) : महोदय, मैं निम्नलिखित के संबंध में वक्तव्य सभा पटल पर रखता हूँ :-

- (i) Status of implementation of the recommendations/observations contained in the 53rd Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on ‘Development and Promotion of Jute Industry’ pertaining to Ministry of Textiles.

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- (ii) Status of implementation of the recommendations/observations contained in the 54th Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on ‘Schemes/ Programmes of Central Silk Board for Development and Promotion of Silk Industry’ pertaining to Ministry of Textiles.
- (iii) Status of implementation of the recommendations/observations contained in the 55th Report of the Department-related Parliamentary Standing Committee on Labour, Textiles and Skill Development on ‘Development of Cotton Sector’ pertaining to Ministry of Textiles.

(Ends)

**ANNOUNCEMENT RE. GOVERNMENT BUSINESS FOR THE WEEK
COMMENCING 2ND DECEMBER, 2024**

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY

AFFAIRS (DR. L. MURUGAN): Sir, I rise to announce that the Government Business in this House for the week commencing Monday, the 2nd of December, 2024, will consist of:

- (1) Consideration of any items of Government Business carried over from today’s Order Paper. It contains consideration and passing of the following Bills:-
 - (i) The Oilfields (Regulation and Development) Amendment Bill, 2024; and

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- (ii) The Bharatiya Vayuyan Vidheyak, 2024, as passed by Lok Sabha.
- (2) Consideration and passing of the Boilers Bill, 2024.
- (3) Consideration and passing of the following Bills, after they are considered and passed by Lok Sabha:-
 - (i) The Banking Laws (Amendment) Bill, 2024.
 - (ii) The Railways (Amendment) Bill, 2024; and
 - (iii) The Disaster Management (Amendment) Bill, 2024.

(Ends)

MR. CHAIRMAN: Hon. Members, I have received 17 notices under Rule 267. ...*(Interruptions)*... Nothing goes on record. ...*(Interruptions)*... The notices of Shri Pramod Tiwari, Shrimati Ranjeet Ranjan, Shri Anil Kumar Yadav Mandadi, Shri Digvijaya Singh, Shri Vivek K. Tankha, Shrimati Rajani Ashokrao Patil, Shrimati Jebi Mather Hisham, Dr. Syed Naseer Hussain and Shri Akhilesh Prasad Singh have demanded discussion on the allegation of corruption and wrong doings against Adani Group.

(Contd. by SKC/1C)

SKC-VNK/1C/11.10

MR. CHAIRMAN (contd.): The notices of Shri Ramji Lal Suman, Dr. John Brittas, Shri A. A. Rahim and Dr. V. Sivadasan have demanded discussion over recent violence and law and order situation in Sambhal, Uttar Pradesh.

श्री रामजी लाल सुमन : *

MR. CHAIRMAN: Nothing is going on record except what I say. ...*(Interruptions)*... The notices of Shri Tiruchi Siva and Shri Sandosh Kumar P have demanded discussion over the law and order situation in the State of Manipur. Shri Sanjay Singh has demanded discussion over increasing crimes in Delhi. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... Shri Raghav Chadha has sought discussion over the...
...*(Interruptions)*...

श्री संजय सिंह : *

MR. CHAIRMAN: Nothing is going on record. You are a senior Member. ...*(Interruptions)*... You are a senior Member, Sanjayji. बैटिए, बैटिए।...*(व्यवधान)*... Shri Raghav Chadha has sought discussion over atrocities on Hindus in Bangladesh and the arrest of ISKCON priest. Hon. Members, these issues have been raised repeatedly during the week with the result that we have already lost three days of working, the days that should have been committed by us for public cause. There should have been vindication of our oath that we perform our duties as expected.

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The loss of time, the loss of opportunity, the loss of opportunity by not having Question Hour, has given enormous setback to the people at large. ...*(Interruptions)*... Now I find, hon. Members, and I call upon you for deep reflection, Rule 267 is being weaponized as a mechanism of disruption and disruption from our normal working. ...*(Interruptions)*... There are very senior Members. This cannot be appreciated. ...*(Interruptions)*... I express my deep anguish and my absolute pain. ...*(Interruptions)*... Nothing is going on record. ...*(Interruptions)*... We are creating a very bad precedent. We are dishonouring the people of this country. We are not coming up to their expectations. Our actions are not people-centric. They are of absolute public distaste. We are getting into irrelevance. People are ridiculing us. We have virtually become a laughing stock. I appeal to you, please. ...*(Interruptions)*... The House stands adjourned to meet at 11.00 a.m. on Monday, the 2nd December, 2024.

*The House then adjourned at
thirteen minutes past eleven of the clock till
eleven of the clock on Monday, the 2nd December, 2024.*